

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SEVENTIETH REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Fourth Lok Sabha

Legislative Branch-II

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COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
(THIRTY-EIGHTH REPORT)

(Fourth Lok Sabha)

1. The Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee, present on their behalf this their Thirty-Eighth Report.

2. The Committee met on the 12th November, 1968, for examination of the following Constitution (Amendment) Bills under Rule 294 (1) (a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1968 (*Amendment of First Schedule*) by Shri Bhola Nath Master.
- (2) The Constitution (Amendment) Bill, 1968 (*Amendment of articles 75, 164, etc.*) by Shri Kameshwar Singh.
- (3) The Constitution (Amendment) Bill, 1968 (*Amendment of First Schedule*) by Shri Maharaj Singh Bharti.
- (4) The Constitution (Amendment) Bill, 1968 (*Amendment of articles 15, 16, etc.*) by Shri Bhogendra Jha.
- (5) The Constitution (Amendment) Bill, 1968 (*Amendment of articles 1 and 5*) by Shri Madhu Lalayee.

Examination of Constitution (Amendment) Bills

3. The Members concerned had been invited to present before the Committee their views on their Bills. Sarvashri Bhola Nath Master, Kameshwar Singh and Bhogendra Jha attended the sitting.

4. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1968 (*Amendment of First Schedule*) by Shri Bhola Nath Master

The Bill sought to change the name of Rajasthan State to Aravali Pradesh.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1968 (*Amendment of articles 75, 164, etc.*) by Shri Kameshwar Singh.

The Bill provided that the Prime Minister and Chief Ministers should be elected Members of Lower Houses. It also sought to reduce the age for adult suffrage from 21 years to 18 years.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1968 (*Amendment of First Schedule*) by Shri Maharaj Singh Bharti.

The Bill sought to include two districts of Uttar Pradesh namely, Meerut and Bulandshahr in the Union territory of Delhi.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

- (4) The Constitution (Amendment) Bill, 1968 (*Amendment of articles 15, 16, etc.*) by Shri Bhogendra Jha.

The Bill sought to amend articles 15, 16, 19 and 22 of the Constitution relating to the Fundamental Rights.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

(5) The Constitution (Amendment) Bill, 1968 (*Amendment of articles 1 and 3*) by Shri Madhu Limaye.

The Bill provided that 'territory of India' included any territory claimed at any time by the Union of India or its Prime Minister. It also provided that it shall not be lawful for Parliament to transfer any part of the territory of India to any foreign power.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

Recommendation

5. The Committee recommended that Sarvashri Bhola Nath Master, Kameshwar Singh, Maharaj Singh Bharti, Bhogendra Jha and Madhu Limaye be permitted to move for leave to introduce their Constitution (Amendment) Bills.

NEW DELHI,
November 12, 1968.
Kartika 21, 1890 (*Saka*)

R. K. KHADILKAR,
Chairman,
Committee on Private Members' Bills and
Resolutions.